

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 17 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1220 of 2019

IN THE MATTER OF:

India Power Corporation Ltd.

...Appellant

Vs.

Meenakshi Energy Ltd.

Through Resolution Professional

Sri R. Ravi Shankar Devarakonda & Ors.

...Respondents

Present: For Appellant: - Mr. Abhijeet Sinha, Mr. Rishav Banerjee, Mr. Arijit Mazumdar, Ms. Akanksha Kaudhik, Ms. Arushi Mishra and Mr. Devish Ajmeni, Advocates.

For Respondents: - Mr. P.V. Dinesh and Mr. Sindhu T.P., Advocates for R1.

Mr. Ravi Kishore and Ms. Rajshree Chaudhary, Advocates for PTC.

Mr. Bishwajit Dubey, Mr. Madhav Kanoria and Ms. Varnika Taya, Advocates for R-2.

O R D E R

03.01.2020— Learned counsel for the Respondents is allowed to file short Affidavit by 7th January, 2020 stating therein the development, if any, taken place pursuant to the order passed by this Appellate Tribunal on 13th December, 2019.

If the matter has already been sorted out and is pending consideration before any Competent Authority including the Central Electricity Authority, it is expected that the said Authority will pass appropriate order immediately taking into consideration the Inter Country Agreement.

Contd/-.....

Post the case 'for orders' on 8th January, 2020 along with the Affidavit, if any, filed in the meantime.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G